

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI. S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/171/2016  
NAME OF THE PETITIONER(S) : Mrs. Padmayathi  
NAME OF THE RESPONDENT(S) : M/s Anuragha Poultries & Breeders Pvt. Ltd. & 7 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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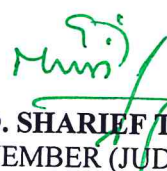
REPRESENTATION BY WHOM

- |    |  |  |   |
|----|--|--|---|
| 1. | G.S. DHANALAKSHMI                            | counsel for 10 <sup>th</sup> Respondent. | G.S. Dh.<br>16/6/17   |
| 2. | V. SRINIVASAN                                | counsel for PETITIONER                   |  |
| 3. | A.G. Sathyanarayana<br>for<br>A.K. Muthusamy | counsel for R1 to R9 & R11               |    |

**ORDER**

Counsel for petitioner present. Counsel for R1 to R9 filed counter. At this stage, counsel for R12 appeared and undertakes to file vakalat. Counsel representing R10 present and she stated that they need not to file counter as they are sailing with the petitioner. Counsel for R10 is to file reply to the counter filed by R1 to R9 and R11. Meanwhile Counsel for R12 is directed to file counter, and R1 to R9 and R11 to file the typed set by 19<sup>th</sup> of July 2017 by providing a copy to the other side. Counsel for petitioner is directed to file rejoinder if any, within a week's time thereafter. Put up on 20.07.2017 at 10.30 A.M.

  
(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))